

(A3)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

LUCKNOW CIRCUIT BENCH

Registration O.A. No.370 of 1991

Man Mohan Singh ..... Applicant

Versus

Union of India & Another.... Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. A.B. Gorthi, A.M.)

By means of this application under Section 19 of the Administrative Tribunals Act, 1985 Shri Man Mohan Singh, the applicant, requests that the respondents be directed to repatriate him from the Hard Tenure Station on his having attained the age of 53 years. Our attention has been drawn to the instructions contained in Appendix 'B' to the Chief Engineer, Central Command, Lucknow letter of 18th July, 1985. According to para 3(f) thereof "no MES employee will be retained at a Hard Tenure Station beyond the age of 53 years". There is <sup>also</sup> a letter from Chief Works Engineer (P), Gwalior dated 15.6.90 in which the applicant was promised that his repatriation would be considered during the batch of March, 1991 on his completion of 53 years. Under these circumstances, we direct the Chief Engineer, Central Command, Lucknow (respondent No.1) to take action under the extant instructions to repatriate the applicant as requested by him vide his application dt. 21.4.91. The respondents are directed to take a decision in this regard within one month from the date of communication of this order. The application is disposed of with the above terms.

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Member (A)

Dt: 19th Sept., 1991.  
RKM

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Vice Chairman